

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:3202

ANSWERED ON:31.07.2014

PHYSICAL AND FINANCIAL TARGETS UNDER RGGVY

Azad Shri Kirti (JHA);Joshi Shri Pralhad Venkatesh;Meghwal Shri Arjun Ram ;Singh Dr. Krishn Pratap

Will the Minister of POWER be pleased to state:

- (a) whether the physical and financial targets fixed under the Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY) have not been achieved during the last three years and the current year;
- (b) if so, the reasons therefor, State-wise;
- (c) whether the Union Government has received any complaints regarding irregularities in the implementation of RGGVY in the country;
- (d) if so, the number and details of complaints received during the last three years and the current year and the action taken by the Union Government in this regard, State-wise; and
- (e) the details of a future long-term plan proposed to be formulated by the Union Government for monitoring of the above Yojana and achieving the targets fixed thereunder?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, COAL AND NEW & RENEWABLE ENERGY
(SHRI PIYUSH GOYAL)

(a) & (b): The State-wise targets and achievements under RGGVY for the last three years and current year, are at Annex. The desired target could not be achieved due to the following reasons:-

- i) Delay in forest clearance for the Projects in some States mainly in Jharkhand and Odisha.
- ii) Delays in land acquisition for 33/11 KV sub-stations by States mainly in Bihar,
- iii) Delays in issuance of road permit and way bills in some States (Odisha & Bihar).
- iv) Very poor upstream rural electricity infrastructure in some States (Jharkhand & Bihar).
- v) Delay in taking decision to waive state and local taxes on line materials by some States.
- vi) Difficult terrain in some States (NER States, J&K and Uttarakhand). vii) Law & order problem including left extremism in some of the States.
- viii) Some of the villages in a few States, originally covered under RGGVY, have been dropped by the State Governments thereby reducing the coverage of BPL households of these villages.
- ix) The states / DISCOMs continued to issue BPL connections from other State run schemes. As a result, the number of BPL connections available for release under RGGVY are reduced.
- x) Slow progress in the States of Arunachal Pradesh, Chhattisgarh, Bihar, Jharkhand, Madhya Pradesh, Kerala and J&K resulting in release of regular instalments.
- xi) Non-award of 273 projects sanctioned under 12th Plan involving 1Â«Â« installment amount of Rs. 6366 Crore subsidy.

(c) & (d): Complaints regarding alleged irregularities in the States of Jharkhand and Jammu & Kashmir were received. As informed by Project Implementing Agency i.e. Jharkhand State Electricity Board, enquiry in districts of Garhwa, Latehar and Palamu of Jharkhand, are conducted. Enquiry in the State of Jammu & Kashmir was made but no merit was found in the allegation. Apart from this, a few complaints of minor nature are received from different parts of the country. The complaints are promptly forwarded to the concerned implementing agencies by REC, the Nodal Agency for implementation of RGGVY Scheme / Ministry of Power, for taking corrective measures.

(e): The following long term steps have been taken for effective monitoring of the RGGVY and achieving the targets fixed thereunder :

- i) The District Magistrate / District Collector should head the team of the officials consisting of representative of the Utilities, Implementing Agencies and REC, one professional from field (individual / NGO) could also be nominated in the District Level Committee to resolve the bottlenecks of implementation of RGGVY.
- ii) State Level Standing Committee, headed by the Chief Secretary and consisting of Secretaries of Energy, Rural Development, Finance, Panchayat Raj, Forest, Revenue, Representative of REC etc. formed for recommending the projects to Government of India for sanction, monitoring of progress and resolving implementation issues.
- iii) On the request of Ministry of Power, Ministry of Rural Development has expanded the scope of District Level Vigilance and Monitoring Committee for 'Review of RGGVY' as a regular agenda item in the District Level Vigilance and Monitoring Committee Meetings, to be chaired by the respective Member of Parliament.
- iv) Quality monitoring mechanism has been made more stringent.